



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

CIRCULAR

It has come to the notice of the Department of Law, Justice and Parliamentary Affairs that Public Notaries are attesting the documents which are either blank or forged or without the appearance of parties or misusing the notary seal by letting the unauthorized persons to attest the documents in contravention of Notary Act, 1952 and rules framed there under.

Therefore, it is impressed upon all the Public Notaries functioning in the state of Jammu and Kashmir to attest the documents strictly in accordance with the Notary Act and rules framed there under. Any violation will be viewed seriously and may result in cancellation of Certificate of Practice.

Sd/-

(Abdul Majid Bhat)
Secretary of Government,
Department of L, J&PA

No:- 20 (Notary) 2005

Dated : 2 - 02 - 2017

Copy to the:-

1. Registrar General, J&K High Court, Jammu, for information.
2. All District and Sessions Judges, for information.
3. Director Information J&K, Jammu with the request to publish the circular in the local dailies of Srinagar and Jammu.
4. All Public Notaries.
5. Concerned file.

(Khursheed Ahmed Bhat)

Assistant Legal Remembrancer,
Department of Law, Justice and PA

9.2.2017